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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 275/2017 with C.P. No. 16/241/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>02.02.2018</u>

Name of the Company:

Bahubali Shantilal Shah

V/s.

The Lok Prakashan Ltd. & Ors

Section of the Companies Act:

Section 241 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. ANIP A. GANDHI	APVOCATO	RCS.av.4	Ari A V
2. Apurva Valuil	Hdivale	919 Resp. 20.3	Apuro
3. TANAYA SHAH	ABVOCATE	RESPONDENT NO.	Tangun Hah
4. Kunal P Vaishnau	% •	losp No.5	Was in
5 Disyang Majudes	FcA	Resp. 6	MWH
6- PAVAN S-GODIAWACA	ADVOCATE	PETITIONER	Muleeule

ORDER

Learned Advocate Mr. Pavan Godiawala present for Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent no. 4. Learned Advocate Mr. Apurva Vakil present for Respondent no. 3. Learned Advocate Ms. Tanaya Shah present for Respondent. Learned Advocate Mr. Kunal Vaishnav present for Respondent no. 5. Learned FCA Mr. Divyang Majmudar present for Respondent no. 6.

Learned Counsel appearing for the original petitioners stated that his client is hospitalised and requested short time for filing rejoinder.

Petitioner shall file rejoinder within one week serving a copy in advance to other side.

List the matter on 19.02.2018 for hearing and naming of Independent Director.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.